

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No.434 of 2018**

Sarda Devi Petitioner
Versus
The State of Jharkhand & Others Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Arun Kumar Sinha, Advocate
For the Respondents : Mr. Aditya Raman, A.C. to G.A. III

06/25.03.2021 Heard Mr. Arun Kumar Sinha, learned counsel for the petitioner and Mr. Aditya Raman, learned counsel for the respondent-State.

This writ petition (criminal) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

On the ground of learned counsel, Mr. Laljee Sahay, four weeks' time after Holi holidays is being prayed for removing the defects.

Time, as prayed for, is allowed.

Post this matter after four weeks.

(Sanjay Kumar Dwivedi, J.)

Anit